

ORDER

Heard learned Counsel for the appellant in appeal No. 14 of 2011 and also heard learned Counsel for the appellant in appeal No.27 of 2011. He has argued that respondents in their reply have not covered status of determination of category wise cost of supply and cross subsidy. Learned Counsel for the respondent No. 2 assured to submit additional affidavit relating to the category wise cost of supply and cross subsidy by 10.10.2011.

Post the matter for further **hearing on 13.10.2011.**

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

PK